**IN THE HIGH COURT FOR THE STATE OF TELANGANA AT HYDERABAD**

TUESDAY,THE FIFTH DAY OF AUGUST
TWO THOUSAND AND TWENTY FIVE

**PRESENT**

**THE HONOURABLE THE CHIEF JUSTICE APARESH KUMAR SINGH**
**AND**
**THE HONOURABLE SRI JUSTICE G.M. MOHIUDDIN**

**WRIT APPEAL NO: 838 OF 2025**

Writ Appeal under clause 15 of the Letters Patent Appeal preferred against the order dated 01/07/2025 in W P No 18400 of 2025 and on the file of the High Court.

**Between:**

Indian Council of Social Welfare,, Telangana Rep. by its President, Mr. B. Bhaskar Reddy Roda Mistry College of Social Work and Research Centre Raidurg, Opp. Bio Diversity Complex, Chitrapuri Colony Post, Hyderabad - 500104

**...APPELLANT/PETITIONER**

**AND**

1. State of Telangana, Rep. by its Principal Secretary Revenue Department, Telangana Secretariat, Hyderabad - 500022
2. Chief Commissioner of Land Administration Telangana, Hyderabad, Nampally Station Rd, Opp. Annapurna Hotel, Abids, Hyderabad, Telangana - 500001
3. District Collector, Ranga Reddy District Integrated District Offices Complexes, Kongara Kalan Village, Ibrahimpatnam Mandal, Ranga Reddy Dist., Telangana - 501510
4. Tahsildar, Rajendranagar Mandal, Ranga Reddy Dist. Manikyamma Colony, Rajendranagar Hyderabad, Telangana - 500030
5. Mandal Surveyor, Rajendranagar Mandal, Ranga Reddy Dist. Manikyamma Colony, Rajendranagar Mandal, Ranga Reddy Dist., Telangana - 500030

**...RESPONDENTS/REPONDENT Nos. 1to5**

**IA NO: 1 OF 2025**

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to direct the Respondents not to take any coercive action including interference/taking over the possession of the land and dispossession of the Appellant from land admeasuring a total extent of Ac. 12-25 Gts. situated in

Survey No.54, 55 AND 56 of Katedan Village, Rajendranagar Mandal, Ranga Reddy District, Telangana also known as Aramghar

**Counsel for the Appellant: SRI D.V. SITHARAM MURHTY**
**SENIOR COUNSEL REP**
**SRI. P. SOMA SHEKAR REDDY**

**Counsel for the Respondent Nos. 1to4: SRI MURALIDHAR, GP FOR REVENUE**

**Counsel for the Respondent No.5:--**

**The Court made the following: ORDER**

**THE HON'BLE THE CHIEF JUSTICE SRI APARESH KUMAR SINGH**

**AND**

**THE HON'BLE SRI JUSTICE G.M.MOHIUDDIN**

**WRIT APPEAL No.838 of 2025**

**JUDGMENT:**

We have heard Sri D.V.Sitharam Murthy, learned Senior Counsel, representing Sri P.Soma Shekar Reddy, learned counsel for the appellant, and Sri Muralidhar Reddy Katram, learned Government Pleader for Revenue, appearing for the respondents.

2. This writ appeal is directed against the order dated 01.07.2025 passed in W.P.No.18400 of 2025, whereby the learned writ court has refused to grant any interim order to the appellant as respects the order dated 19.05.2025 passed by the Collector, Ranga Reddy District, in proceedings No.LC1/6797/2001. However, the learned writ court has further observed that if any decision is being taken on the subject land allotted to the appellant and its consequential resumption of the part land, it shall be subject to outcome of the writ petition.

3. Learned Senior Counsel for the appellant has questioned the denial of interim order on a number of grounds. Learned Senior Counsel for the appellant further submits that the respondents have not disclosed any specific public purpose for the resumption of the allegedly unused vacant land to the extent of Acs.12.25 guntas.

4. Let it be indicated herein that the order impugned before the writ court was passed after a previous round of litigation between the parties on the basis of a direction passed in W.P.No.4597 of 2025. It has been passed after notice to the appellant. It appears that the respondents have been asked to file the counter affidavit in the writ petition and the matter has been posted to 12.08.2025. The learned writ court has, in the impugned order, also observed that the issues relating to the legality and validity of the order impugned therein could be carefully examined only after filing the counter affidavit.

5. Learned Government Pleader appearing for the respondents submits that the counter affidavit would be

definitely filed in the writ petition before the next date of its hearing.

6. In those circumstances, we do not intend to make any comments upon the proceedings pending before the learned writ court.

7. Learned Senior Counsel for the appellant submits that the vacant subject land of Acs.12.25 guntas may be resumed by the respondents any time.

8. However, it appears from the submissions of the learned Senior Counsel for the appellant and the learned Government Pleader for Revenue also that the said piece of land has not been resumed. In such circumstances, we are of the opinion that the appellant may make an application before the learned writ court for modification of the interim order after filing of the counter affidavit within the time specified by the writ court. The learned writ court may consider such application in accordance with law.

9. The instant writ appeal is disposed of accordingly. However, there shall be no order as to costs.

Miscellaneous applications pending, if any, shall stand closed.

SD/-A.PRATHIMA
DEPUTY REGISTRAR

//TRUE COPY//

SECTION OFFICER

**To,**

1. The Principal Secretary Revenue Department, Telangana Secretariat, T.S.,Hyderabad - 500022
2. The Chief Commissioner of Land Administration Telangana, Hyderabad, Nampally Station Rd, Opp. Annapurna Hotel, Abids, Hyderabad, Telangana - 500001
3. The District Collector, Ranga Reddy District Integrated District Offices Complexes, Kongara Kalan Village, Ibrahimpatnam Mandal, Ranga Reddy Dist., Telangana - 501510
4. Tahsildar, Rajendranagar Mandal, Ranga Reddy Dist. Manikyamma Colony, Rajendranagar Hyderabad, Telangana - 500030
5. Mandal Surveyor, Rajendranagar Mandal, Ranga Reddy Dist. Manikyamma Colony, Rajendranagar Mandal, Ranga Reddy Dist., Telangana - 500030
6. One CC to SRI. P. SOMA SHEKAR REDDY, Advocate [OPUC]
7. Two CCs to GP FOR REVENUE ,High Court for the State of Telangana at Hyderabad [OUT]
8. Two CD Copies

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HIGH COURT

DATED:05/08/2025




JUDGMENT

WA.No.838 of 2025

DISPOSING OF THE WRIT APPEAL
WITHOUT COSTS

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L.S.
28/8/25